

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2367/2017

Thursday, this the 20th day of July 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Bhateri w/o Sh. Suraj Bhan
Aged 60 years
r/o R-24, Maharani Enclave
Uttam Nagar, Delhi

(Mr. Praveen Kumar, Advocate)

..Applicant

Versus

1. South Delhi Municipal Corporation of Delhi
Through Commissioner
Shyama Prasad Mukherjee
Building Minto Road, New Delhi
2. Deputy Commissioner
South Delhi Municipal Corporation of Delhi
Rajouri Garden New Delhi
3. The A.C.A.
South Delhi Municipal Corporation of Delhi
Rajouri Garden New Delhi

..Respondents

O R D E R (ORAL)

Learned counsel for applicant submits that the applicant is legally wedded wife of late Mr. Suraj Bhan in the West Zone Rajouri Garden of erstwhile Municipal Corporation of Delhi (MCD). He died in harness on 28.11.2008. The said West Zone is now forming part of the South Delhi Municipal Corporation (South DMC).

2. The grievance of the applicant is that the respondents have not paid any retiral benefits and admissible pension to the applicant. The applicant has submitted Annexure A-1 representation dated 01.05.2017 to the

respondents, but there has been no action at their end. Learned counsel for applicant submits that the applicant will be satisfied if a time bound direction is given to respondents to decide the pending Annexure A-1 representation of the applicant.

2. Having regards to the submissions made by learned proxy counsel for applicant and without going into the merits of the case, the O.A. is disposed of with a direction to the respondents to decide the pending Annexure A-1 representation of the applicant and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

July 20, 2017
/sunil/